

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3710  
ANSWERED ON:16.12.2011  
INGREDIENTS IN FOOD/BEVERAGE ITEMS  
Majumdar Shri Prasanta Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether it is mandatory for all drug manufacturers to indicate the quantity of all the ingredients in their products;
- (b) if so, whether the same principle will be applied to food items like cold drinks, breads, biscuits, etc.;
- (c) if so, whether the Supreme Court has given instructions to mention all the ingredients in cold drinks in view of pollutants found in them; and
- (d) if so, the steps taken/proposed to be taken by the Government to comply the directions of the Supreme Court?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

- (a): A correct statement of the net content of active ingredients is required to be given on the label of innermost container of a drug and every other covering in which the container is packed.
- (b): Food Safety and Standards (FSS) Regulations, 2011 requires the list of ingredients to be indicated on the label of the food product in descending order of their composition at the time of its manufacture.
- (c)& (d): No instructions have been given by the Supreme Court where the appeal against the order of the Rajasthan High Court is pending. However, disclosure of ingredients is already covered under the FSS Regulations, 2011.